

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 10th September, 1973.

NOTIFICATION
INCOME TAX

No.464 (F.No.404/15/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri V.N. Nargundkar, D.S. Prabhu, G.K. Bhave, U.G. Tantilani, V.J. Khandrasi, M.S. Nevrekar, S.R. Bijani, M.P. Gopalkrishnan, V. Krishnaswamy, M.K. Kulkarni, A. Radhakrishnan and N.D. Kotasbane who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with immediate effect.

Sd/-

(M.N. Nambiar)

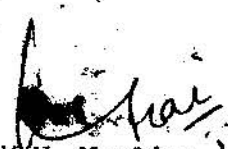
Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 464 (F.No.404/15/73-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Govt. of Maharashtra, Bombay.
7. The Accountant General, Maharashtra, Bombay.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections and Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard file


(M.N. Nambiar)

Under Secretary to the Government of India.

S.LALL

No. CC/ITCC/586/186/RSP/73